

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Competition Appeal (AT) No. 84 of 2018**

**IN THE MATTER OF:**

**Uttarakhand Agricultural Produce Marketing Board** **...Appellant**

**Vs**

**Competition Commission of India & Ors.** **....Respondents**

**Present:**

**For Appellant: Mr. Krishnan Venugopal, Sr. Advocate with Ms. Shruthi Rao and Ms. Deepanshi Ishar, Advocates.**

**For Respondents: Mr. Zoheb Hossain and Mr. Piyush Goyal, Advocates for R-1 (CCI).**

**Dr. Abhishek Manu Singhvi, Sr. Advocate alongwith Mr. Amit Sibhal, Sr. Advocate with Ms. Nisha Kaur Oberoi, Mr. Gautam Chawla and Mr. Shravan Shekhar, Advocates for R-2.**

**Ms. Lagna Panda, Advocate for R-4.**

**ORDER**

**23.07.2019:** Heard Mr. Krishnan Venugopal, learned senior counsel appearing on behalf of the Appellant – ‘Uttarakhand Agricultural Produce Marketing Board’. Hearing concluded. Heard Mr. Zoheb Hossain, learned counsel appearing on behalf of the ‘Competition Commission of India’. Hearing concluded. Heard Dr. Abhishek Manu Singhvi, learned senior counsel alongwith Mr. Amit Sibal, senior advocate appearing on behalf of Respondent No. 2 – ‘International Spirits and Wines Association of India’ (Informant). Hearing concluded. **Judgment Reserved.**

Parties may file short written submission including relevant list of dates, not more than three pages, by 26<sup>th</sup> July, 2019.

In the meantime, it will be open to the Commission to proceed with the inquiry, subject to decision of this appeal. The interim order passed on 30<sup>th</sup> January, 2019 stands modified to the extent above.

**[Justice S. J. Mukhopadhaya]**  
**Chairperson**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

*am/gc*